the Prime Minister as indeed of other Ministers to answer themselves communications received by them, specially from Members of Parliament.

Departure from the practice is *sometimes necessitated by sheer* volume of the correspondence; more often, however, *it results from* the necessity for examining the problems posed by the letters in consultation with other Ministries and Departments of the Government of India and, sometimes, State Governments. In such cases interim replies are sent by officials.

विदेशों में प्रचार

3588. **श्री प्रकाशवीर शास्त्री:** क्या वैदेशिक-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) विदेशों में भारत के दृष्टिकोण को सबल बनाने के उद्देश्य से लोक लेखा समिति द्वारा विदेशों में प्रचार के सम्बन्ध में पहले दिये गये सुझावों को कहां तक कार्य रूप दिया गया है;

(ख) क्या देश तथा विदेशों के कुछ महत्वपूर्ण समाचार पत्रों ने भी इस मसले पर टिप्पणी की है; और

(ग) यदि हां, तो विदेशों में हमारी प्रचार व्यवस्था कब तक अधिक प्रभावी तथा उद्देश्यपूर्ण बनाई जायेगी ?

प्रतिरक्षा मंत्री (श्री स्वर्ण सिंह) : (क) टेलीप्रिंटर प्रणाली का विस्तार विदेश-स्थित कई और भारतीय मिशनों में कर दिया गया है, रंगीन समाचार-चित्रों और टी० वी० फिल्मों का उत्पादन बढ़ा दिया गया है, भारतीय सूचना सेवा के अतिरिक्त एकांश स्थापित कर दिए गए हैं और सार्वजनिक लेखा समिति की अन्य सिफारिशों पर अमल किया जा रहा है।

(ख) जी हां।

(ग) अनुभव के आधार पर विदेश प्रचार कार्य का सुधार करने तथा उसे अधिक प्रभावकारी और उद्देश्यपूर्ण बनाने की निरन्तर कोशिशें की जा रही हैं।

Kutch Tribunal

3589. **Shri Madhu Limaye:**
Shri S. M. Banerjee:
Shri George Fernandes:
Dr. Ram Manohar Lohia:
Shri Sidheshwar Prasad:
Shri Hukam Chand Kachwai:
Shri D. N. Patodia:
Shri Prakash Vir Shastri:
Shri C. C. Desai:
Shri Jagannath Rao Joshi:
Shri Sradhakar Supakar:
Shri R. Barua:
Shri D. C. Sharma:

Will the Minister of External Affairs be pleased to state what further progress has been made in the arbitration proceedings in the matter of Rann of Kutch?

The Minister of Defence (Shri Swaran Singh): Pursuant to the decision of the Indo-Pakistan Western Boundary Case Tribunal taken at its first session held in Geneva in February 1966, both India and Pakistan simultaneously presented their Memorials, Counter-Memorials and Replies to the Tribunal by June 1, August 1, and September 1, 1966, respectively. The oral hearings before the Tribunal commenced on the 15th September, 1966 at Geneva and the Counsel for India addressed the Tribunal. The leading Counsel for Pakistan addressed the Tribunal from 24th October 1966 to the 17th February 1967. Counsel for India commenced his reply on the 15th March, 1967 and was due to conclude it by the middle of June. Thereafter, the Counsel for Pakistan will give his final reply which may continue upto the middle of July, 1967. The award of the Tribunal is expected later during the year.

Demands of Employees' Union of MIG Factory, Nasik

3590. **Shri Madhu Limaye:**
Shri S. M. Banerjee: